

(5)

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA./MP. No.....199

Mazari Lal

Versus.....

UOI.

Date of Order

Orders

MA 339/96 (OA 210/96)

2.8.96

Mrs. Navne Saraf, counsel for the applicant.

Heard. The counsel for the applicant seeks permission to withdraw this MA at this stage. MA is dismissed on having been withdrawn.

MA stands disposed of.

(O. P. Sharma)
Administrative Member

(Gopal Krishna)
VICE CHAIRMAN

OA 210/96

6.9.96

Smt. Navne Saraf, counsel for the applicant. Sh. M. Singh, counsel for UOI, with Sh. S. S. Yadav, Tax Asst., departmental representative for the UOI.

Heard. The learned counsel for the applicant seeks permission to withdraw this OA. She states that during the pendency of this OA the services of the applicant were terminated and she has already filed another OA challenging the order of termination as well. In the circumstances, permission to withdraw this OA is granted.

The OA is dismissed on having been withdrawn.

(O. P. SHARMA)
Administrative Member

(Gopal Krishna)
Vice Chairman

Copy of order issued
to applicant

Vide. 7437

Ch

11-9-96

Received by
Chairman
11/9/96